

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)**

**LOK SABHA**

**Starred Question No. 166**

**To be answered on Thursday, the 10<sup>th</sup> December, 2015**

**E-COURTS MISSION MODE PROJECT**

**\*166. SHRI CH. MALLA REDDY:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- a) the present status/progress achieved for various components in the implementation of e-Courts Mission Mode Project;**
- b) the funds allocated/utilised for the purpose and the number of courts computerised so far, State/UT-wise;**
- c) the time-frame set for completion of the said project; and**
- d) the steps taken/being taken for effective and timely implementation of the project?**

**ANSWER**

**MINISTER OF LAW & JUSTICE  
(Shri D. V. Sadananda Gowda)**

**a) to d): A statement is laid on the Table of the House**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.166 FOR 10<sup>TH</sup> DECEMBER, 2015 REGARDING E-COURTS MISSION MODE PROJECT**

**a) and b) As on 30<sup>th</sup> November, 2015, more than 93% of the mandated activities of Phase I of the Project have been completed. The status of provision of Local Area Network (LAN), hardware and software to courts covered under the project is given below:**

High Court Name	Site	LAN	Hardware	Software
Allahabad	2009	1957	2003	1964
Telangana & Andhra Pradesh	889	835	835	705
Bombay	1908	1891	1908	1955
Calcutta	774	774	770	770
Chhattisgarh	267	231	218	182
Delhi*	0	0	0	0
Gauhati**	424	368	403	385
Gujarat	837	811	738	910
Himachal Pradesh	101	101	101	100
Jabalpur	1151	1101	1101	1100
Jammu And Kashmir	184	171	156	129
Jharkhand	536	479	479	444
Jodhpur	788	775	787	787
Karnataka	786	773	768	765
Kerala	420	396	413	370
Madras	784	752	668	638
Orissa	423	423	423	413
Patna	1060	922	788	788
Punjab And Haryana	714	689	689	682
Sikkim	10	10	10	10
Uttarakhand	184	184	178	176
<b>Total</b>	<b>14249</b>	<b>13643</b>	<b>13436</b>	<b>13273</b>

(as per Project Progress Monitoring System (PPMS) portal of NIC) as on 30.11.2015

\*Computerisation of 410 courts in Delhi was not done through Phase I of the eCourts Project.

\*\*Courts under the jurisdiction of High Courts of Manipur, Mizoram and Tripura are included in the figures mentioned against Gauhati High Court

**After including courts which were not covered by the project but which have been provided software, 13672 district and subordinate courts are now computerised. In addition to above, ICT infrastructure of the Supreme Court and High Court has also been upgraded. State Governments have also undertaken some computerisation.**

**A unified national core application software - Case Information System (CIS) software - has been developed and made available for deployment at all computerised courts.**

**The national e-Courts portal (<http://www.ecourts.gov.in>) has become operational and has been opened for public access through websites of individual districts as well as through National Judicial Data Grid (NJDG). The portal provides online services to litigants such as details of case registration, cause list, case status, daily orders, and final judgments. Currently, litigants can access case status information in respect of over 5.59 crore pending and decided cases and more than 1.93 crore orders/judgments pertaining to district and subordinate Courts. NJDG data will also help the judiciary in judicial monitoring and management and the Government to get data for policy purposes.**

**Against the approved cost of Rs.935 crore for Phase I of the Project, Rs.617.35 crore have been released to NIC upto 30<sup>th</sup> November, 2015 for the above components of the eCourts project.**

**Ph-II of the eCourts Project has been approved in July, 2015. It envisages enhanced ICT enablement of court through universal computerisation, use of cloud computing, digitisation of case records and enhanced availability of e-Services through SMS, e-filing and e-payment gateways.**

**c) and d) The Phase II of the eCourts Mission Mode Project was approved in the month of July, 2015 and the duration of the project would be four years, or until the project is completed, whichever is later. Various steps have been taken for effective and timely implementation of the project. The design and specifications of the computer hardware has been finalized by the eCommittee of the Supreme Court of India and the High Courts have initiated action to make procurement of computers. Further, NIC continues to provide technical support in Phase II of the Project. The Phase II provides for 2 PMUs – one in Supreme Court and one in the Department of Justice. The PMUs have been set up for effective monitoring, co-ordination and smooth implementation of the project. The PMU in the Department of Justice periodically reviews progress in implementation of the Project and brings up issues requiring approval of the Empowered Committee of the Project.**

**The Project cost has been estimated at Rs.1670 crore and implementation has commenced with effect from 4<sup>th</sup> August, 2015.**